

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 21880/2014

DIRECTOR UP RAJYA KRISHI UTPADAN MANDI PARISHAD AND ORS
Petitioner(s)

VERSUS

AMAR NATH INDUSTRIES AND ORS Respondent(s)
(with interim relief and office report)

Date : 07/01/2015 This petition was called on for hearing today.

For Petitioner(s) Mr.Suraj Singh,adv.
Mr. Pradeep Misra,Adv.

For Respondent(s) Mr.Jitender Kumar,adv.
Mr.Alok Kumar,adv.

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the respondent Nos.1 & 2 seeks and is given
four weeks time to file the counter affidavit.

Fresh steps for the service of notice by usual mode to the
unserved respondent Nos.3 & 4 shall be taken by the Ld.counsel for
the petitioner within a period of three weeks. Dasti in addition is
permitted to be served through the Ld.Standing counsel representing
the State of U.P.

List again on 16.03.2015.

Signature Not Verified

Digitally signed by
Sushma Kumari Bajaj
Date: 2015.01.09
12:44:54 IST
Reason:

(M K HANJURA)
Registrar

SB